

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**  
**(SPECIAL BENCH)**

6. I.A. 869/2023  
IN  
C.P.(IB)-160(MB)/2022

CORAM: SHRI. KISHORE VEMULAPALLI, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.03.2023**

NAME OF THE PARTIES: Hubtown Limited

V/s.

Tin Time Consultancy Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**I.A. 869/2023**

The above Interlocutory Application is filed by the Applicant/Liquidator for the taking the Preliminary Report of Tin Time Consultancy Private Limited as per Regulation 13 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016 on record.

Accordingly, the above Interlocutory Application is **allowed** by taking the Preliminary Report on record.

Registry shall list the above matter on receiving fresh I.A. if any.

Sd/-  
MADHU SINHA  
Member (Technical)

//SKS//

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)